

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3556
ANSWERED ON:17.04.2000
APPOINTMENT OF SCS/STS IN INCOME TAX APPELLATE TRIBUNAL
BUTA SINGH;PRAKASH YASHWANT AMBEDKAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the persons belonging to the SCs/STs categories have been given adequate representation while appointing to the posts of President, Senior vice-Presidents, Vice Presidents and Members of the ITAT.

(b) if not, the reasons, therefor; and

(c) the total number of persons posted as President, Senior Vice-President, Vice-Presidents and Members of the Income Tax Appellate Tribunal as on January 1, 1996 and the number of those belonging to the SCs/STs appointment to the said posts and their percentage to the total number of posts thereof ?

Answer

MINISTER OF STATE FOR LAW, JUSTICE & COMPANY AFFAIRS (SHRI O. RAJAGOPAL)

(a) to (c): The posts of President, Senior Vice-President, Vice-President in the Income-tax Appellate Tribunal, are Group-A posts and are filled by promotion. As such the reservation orders are not applicable to these posts. However, in the case of appointment to the posts of Member in the Income-tax Appellate Tribunal which are also Group `A` posts, the appointments are made through direct recruitment. As such reservation orders are followed for recruitment to these posts. Total number of persons posted as President, Senior Vice-President, Vice-President and Members of ITAT, as on 1-1-1996, is 62. Number of SCs and STs officers out of this is 8 and 6 respectively. Their percentage to the total number of posts is 10.53% and 7.89% respectively.